

Rs. 62.5 per tola, but a grant is paid to the Mysore Government to avoid any dislocation to their finances.

Control of Chit Fund

67. **Shri E. Madhusudan Rao:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1210 on the 5th December, 1961 and state:

(a) whether any decision has since been taken in regard to regulation and control of Chit Funds in Delhi; and

(b) if so, the details thereof?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The proposal to extend the Madras Chit Funds Act, 1961 to the Union territory of Delhi is expected to be placed before the Advisory Committee for this territory at the next meeting of that Committee. The Act, when extended, will provide for the registration of the chit funds, the definition of the duties and obligations of the foremen in charge of such funds, the maintenance of proper accounts and the timely and orderly disbursement of the amounts due to the subscribers.

Delhi Municipal Corporation Buildings

68. **Shri E. Madhusudan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) the time by which the work on new buildings of Delhi Municipal Corporation is likely to begin; and

(b) the total cost of the building and the main features thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Municipal Corporation hopes that the construction work would start in 18 to 24 months.

(b) The Corporation has approved the construction of buildings which are proposed to be seven storey high with a carpet area of two lakhs square

feet. The scheme contains main office buildings, a Council Chamber, an assembly hall to accommodate a thousand persons, garages, cycle stands, etc. The buildings will accommodate all the departments of the General Wing of the Corporation, the Delhi Transport Undertaking, the Delhi Electric Supply Undertaking, the Water Supply & Sewage Disposal Undertaking and the Delhi Development Authority. The cost is estimated at about Rs. 122 lakhs excluding the price of land.

List of Scheduled Castes and Scheduled Tribes

69. { Shri D. C. Sharma:
Shri Siddiah:

Will the Minister of Home Affairs be pleased to state:

(a) the up-to-date progress made in revising the list pertaining to the Scheduled Castes, Scheduled Tribes and other Backward Classes; and

(b) the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Proposals for the revision of lists of Scheduled Castes and Scheduled Tribes have been received from all the State Governments except the Government of Madhya Pradesh. These are being examined in consultation with the Registrar General and the Commissioner for Scheduled Castes and Scheduled Tribes. As the Government of India do not have any list of Other Backward Classes the question of its revision does not arise.

Basic Schools in Delhi

70. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) the further progress made by the Assessment Committee set up by the Delhi Education Directorate to evaluate the progress of basic schools in Delhi in completion of its work;

(b) if so, whether any report has been submitted by the Committee;

(c) if so, what are the recommendations; and

(d) the action taken thereon?

The Minister of Education (Dr. K. L. Shrivall): (a) The Assessment Committee has examined the replies received to the questionnaire on the working of Basic Schools sent to the schools and the training institutes and has also visited the basic schools of Delhi.

(b) The report is being drafted.

(c) and (d). Do not arise.

All-India Scientific Service

71. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the progress made by the Scientific Personnel Committee in finalising its conclusions on an All-India Scientific Service in the country;

(b) the salient features of the Committee's recommendations; and

(c) the action taken by Government thereon?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The Committee has not yet been able to complete its work but expects to finalise its recommendations by August, 1962.

(b) and (c). Do not arise.

Tax Items

72. Shri Hanumanthaiya: Will the Minister of Finance be pleased to state:

(a) the number of tax items, under which the Union Government collects its income; and

(b) whether a list of such items showing:

(i) the income from each item;

(ii) the number of employees employed under each item; and

(iii) the collection expenditure under each item (i.e., what it costs to collect each tax by way of salaries, establishment charges, contingency, T.A. and D.A. etc.),

Will be laid on the Table?

The Minister of Finance (Shri Morarji Desai): (a) and (b) (i). The attention of the hon. Member is invited to Annexure III of the Explanatory Memorandum on the Budget of the Central Government for 1962-63 which was presented to Parliament in March last.

(b) (ii) The sanctioned strength of each of the Departments including the ministerial establishment as on the dates shown against each is given below:

(a) Income-tax—19,209 as on 31st December, 1961.

(b) Central Excise—32,137 as on 1st April, 1962.

(c) Customs—5,225 as on 1st April, 1962.

(b) (iii) The figures of expenditure on the collection of each tax are given in Annexure III of the Explanatory Memorandum on the Budget of the Central Government for 1962-63. The staff of the Income-tax Department is employed on the collection of all the direct taxes and no separate staff is employed exclusively for the collection of any of the direct taxes. It is, therefore, not possible to furnish the figures of expenditure incurred by way of salaries, establishment charges, contingencies, T.A. and D.A. etc., in respect of each direct tax.

Paid up Policies of L.I.C.

73. Shri Bafkrishna Wasmik: Will the Minister of Finance be pleased to state:

(a) the number and amount of paid up policies of various types of the